

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 559/90 199

~~RECORDED~~

DATE OF DECISION 7th Aug. 1990.

M.M. Mathew Applicant (s)

Mr. M.R.Rajendran Nair Advocate for the Applicant (s)

Versus

Chairman, Central Water Commission, New Delhi and others Respondent (s)

Mr. N.N.Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. N.Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

The applicant has contented that he is being transferred from Ernakulam to Varanasi in order to accommodate respondent No.3 when respondent No.4 could be transferred to accommodate respondent No.3. The respondent No.4 admittedly has been at Ernakulam for a longer period than the applicant.

2. During the course of the arguments it transpired that the applicant has made a representation as at Annexure-IV which is under consideration of the Chairman, Central Water Commission (1st respondent). In the facts and circumstances, we close this

application with the direction to the respondent No.1 to dispose of the representation filed by the applicant as at Annexure-IV within a period of four weeks in the light of the guidelines of transfer policy as at Annexure-III. The status quo as regards the applicant's present posting at Ernakulam should be maintained till the disposal of the representation. There will be no order as to costs.


(N.Dharmadan)
Judicial Member

7.8.90


(S.P.Mukerji)
Vice Chairman
7.8.90

7th Aug. 1990

Ksn.